

(a) whether Government has notified the FSSAI issued draft regulations for trans-fat elimination in oils, fats and in extracted fat of food products to 3 per cent by 2021 and 2 per cent by 2022;

(b) if not, by when the regulations are likely to be notified; and

(c) whether there is a timeline that Government is looking at to notify the guidelines, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) The limit of trans-fats to be not more than 5% is prescribed under Food Safety and Standards (Food Products Standards and Food Additives) Regulations 2011 for vanaspati, bakery shortenings, bakery and industrial margarine and interesterified vegetable fats/oils.

A draft notification to limit trans-fat to be not more than 2% by weight of the Total oils/fats present in the processed food products in which edible oils and fats are used as an ingredient on and from 1st January, 2022 was issued on 28.08.2019.

Sub-standard chinese medical equipments

1398. SHRI N. GOKULAKRISHNAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the media reports which say that the substandard Chinese equipments are responsible for causing the deaths of over 100 children in Kota hospitals in Rajasthan;

(b) if so, whether Government has received any such complaint in this regard;

(c) whether two bid system is adopted while floating tenders during the purchase process; and

(d) the steps which the Government plans to enforce serious quality checking during purchase of the equipments in Government hospitals especially under the Central Government's direct or indirect control?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) There were some reports in media in this regard. However, neither Central Drugs Standard Control Organisation

under the Ministry of Health and Family Welfare nor Drugs Control Organisation, Rajasthan, which are mandated with the task of ensuring safety, efficacy and quality of drugs including notified medical devices, has received any such complaint in this regard.

Two bid system is adopted by Central Government Hospitals. Further, in order to ensure quality of medical equipment procured, these hospitals adopt a series of measures which include framing of specifications for getting quality equipment, taking demonstration of equipment as per desired specification, review of past performance, post supply inspection after satisfactory installation, etc. Further, such procurements are made in accordance with General Financial Rules, guidelines of the CVC (Central Vigilance Commission) and public procurement policy(including GeM) issued by Government of India from time to time.

C-section births in the country

1399. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware that C-Section births in the country has doubled in the last decade;
- (b) whether annual increase of C-Sections in India is almost twice the global average;
- (c) if so, how Government looks at this 'rapid' rise in C-Sections and what steps it is taking/proposed to take to bring this to the WHO approved level;
- (d) whether it is a fact that C-Section births are associated with short-term and long-term risks and affect health of woman, child and future pregnancies;
- (e) if so, whether Government contemplates removing caesareans from Ayushman Bharat; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) As per the National Family Health Survey, birth by Caesarean Section (%) in the country has increased from